

नहीं है। यह गवर्नमेंट की प्रापर्टी है और गवर्नमेंट की प्रापर्टी रहेगी।

Displaced Persons in Ranchi

*15. **Shri S. C. Samanta:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of East Pakistan Displaced Persons sent to Ranchi in 1950;

(b) the number sent to Tatisilwai Camp;

(c) the number of them who were non-agriculturists;

(d) whether it is a fact that some of them were to be re-settled in Kantatoli and Chutia Mahallas of Ranchi; and

(e) if so, with what results?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (e) The information is being collected and will be laid on the Table of the Sabha in due course.

Shri S. C. Samanta: May I know whether any occupational industries for gainful employment have been provided for the displaced persons who were sent to Ranchi?

Shri Mehr Chand Khanna: The facts relate to the year 1950, i.e. 7 years ago. I have said I have to make enquiries from the Government of Bihar.

Shri S. C. Samanta: May I know what was the dimension of the rooms allotted to the displaced families which were sent to Ranchi?

Shri Mehr Chand Khanna: That is what I am saying.

Mr. Speaker: He is collecting the information.

Shri Mehr Chand Khanna: I have to collect information about rehabilitation made in 1950.

Shri C. D. Pande: May I know if the Government has given any consideration to a bigger and more fundamental question, namely, that there is a steady flow of migrants from East Bengal. There is no room in West Bengal and they are not willing to go to any other State. What has been done about this?

Mr. Speaker: That does not arise out of this question.

Shri Bhattacharyya: The hon. Minister stated that this happened in 1950. I want to know whether any record is kept in his department as to what happened to the claimants after they are settled?

Shri Mehr Chand Khanna: The implementation of the scheme is done with the agency of the State Governments. The schemes are formulated by them; they are sent to us and the schemes are sanctioned. At times we have a follow-up organisation. But when about 90 lakhs of displaced persons are involved, it is very difficult to keep track of every single individual case.

Shri T. K. Chaudhuri: Has the attention of the hon. Minister been drawn to a report published in the *Statesman* that in regard to several thousands of displaced persons who were sent to Ranchi in 1950, there are no traces found of them to show where they have gone or anything like that. Will he kindly bear this also in mind?

Shri Mehr Chand Khanna: I immediately got in touch with the Government of Bihar; their Secretary came to Calcutta and I have discussed the whole matter with them. I have told them that if there are any defects in the schemes, though they were sanctioned a long time ago, revised schemes may be sent to us, which will be duly considered.